

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-524(PB)/2017

IN THE MATTER OF:

Rani Sati Hardware

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Anurag Sharma, Advocate


For the Respondent : Mr. Sanjay Bhatt, Advocate
Mr. Dhruv Gandhi, Ms. Rati Tandon,
Mr. Kunal Sharma, Advocates

ORDER

Learned Counsel for the respondent undertakes to file reply within a week with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 3 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 25th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)